
(2022) 01 P&H CK 0022

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 46418 Of 2021

Sahil Kumar @ Billa

APPELLANT

Vs

State Of Punjab And Another

RESPONDENT

Date of Decision : 07-01-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 320, 482
Indian Penal Code, 1860 — Section 120B, 420
Information Technology Act, 2008 — Section 66C

Citation : (2022) 01 P&H CK 0022

Hon'ble Judges : Lalit Batra, J

Bench : Single Bench

Advocate : Ruhani Chadha, Rahul Bhargava, Mehardeep Singh, Aarti Kaur

Final Decision : Allowed

Judgement

Lalit Batra, J

Case has been taken up for hearing through Video Conferencing.

This petition under Section 482 Cr.P.C. has been moved by petitioner seeking quashing of case FIR No.28 dated 08.04.2021 under Sections 120-B

and 420 IPC and Section 66C of Information Technology Act, 2008, registered at Police Station Dhilwan, District Kapurthala and all other

consequential proceedings arising therefrom, on the basis of compromise dated 11.10.2021 (Annexure P/2) arrived at between the parties.

Learned counsel for the parties have stated that the present FIR may be quashed as the parties have amicably settled the dispute.

During the course of preliminary hearing, Trial Court was directed to record the statements of all the parties concerned, with regard to the

genuineness and validity or otherwise of the compromise by this Court. In

compliance thereof, report from Judicial Magistrate Ist Class, Kapurthala, has been received through District and Sessions Judge, Kapurthala, with statements of parties, in which, it has been mentioned that the compromise is genuine and there was no undue influence or coercion from any side.

The Hon'ble Full Bench of this Court in case Kulwinder Singh Vs. State of Punjab and another, 2007(3) RCR (Criminal) 1052 and Hon'ble Division

Bench of this Court in case Sube Singh and another Vs. State of Haryana and another, 2013(4) RCR (Criminal) 102 observed that compounding of

offence can be allowed even after conviction, during proceedings of the appeal against conviction pending in Sessions Court and in case of involving non-compoundable offence.

An identical question came to be decided by Hon'ble Supreme Court in case Gian Singh Versus State of Punjab and another, 2012(4) RCR (Criminal)

543. Having interpreted the relevant provisions, it was ruled as under:-

57. The position that emerges from the above discussion can be summarised thus: the power of the High Court in quashing a criminal proceeding

or FIR or complaint in exercise of its inherent jurisdiction is distinct and different from the power given to a criminal court for compounding the

offences under Section 320 of the Code. Inherent power is of wide plenitude with no statutory limitation but it has to be exercised in accord with the

guideline engrafted in such power viz; (i) to secure the ends of justice or (ii) to prevent abuse of the process of any Court. In what cases power to

quash the criminal proceeding or complaint or F.I.R. may be exercised where the offender and victim have settled their dispute would depend on the

facts and circumstances of each case and no category can be prescribed. However, before exercise of such power, the High Court must have due

regard to the nature and gravity of the crime. Heinous and serious offences of mental depravity or offences like murder, rape, dacoity, etc. cannot be

fittingly quashed even though the victim or victim's family and the offender have settled the dispute. Such offences are not private in nature and have

serious impact on society. Similarly, any compromise between the victim and offender in relation to the offences under special statutes like Prevention

of Corruption Act or the offences for any basis for quashing criminal proceedings involving such offences. But the criminal cases having

overwhelmingly and pre-dominatingly civil flavour stand on different footing for

the purposes of quashing, particularly the offences arising from commercial, financial, mercantile, civil, partnership or such like transactions or the offences arising out of matrimony relating to dowry etc. or the family disputes where the wrong is basically private or personal in nature and the parties have resolved their entire dispute. In this category of cases, High Court may quash criminal proceedings if in its view, because of the compromise between the offender and victim, the possibility of conviction is remote and bleak and continuation of criminal case would put accused to great oppression and prejudice and extreme injustice would be caused to him by not quashing the criminal case despite full and complete settlement and compromise with the victim. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceeding or continuation of the criminal proceeding would tantamount to abuse of process of law despite settlement and compromise between the victim and wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceeding.â??

The same view has been reiterated by the Apex Court in case Narinder Singh and others Vs. State of Punjab and another, 2014(2) RCR (Criminal)

482.

Having regard to the contentions of learned counsel for the parties and the fact that both the parties to the litigation have entered into compromise and on that basis, the present petition under Section 482 Cr.P.C. has been filed for quashing the present FIR. The compromise has been arrived at with the intervention of the respectables and family members and the parties have decided to keep harmony between them and to live peacefully in future.

Hence, it would be in the interest of justice that parties are allowed to compromise the matter. Moreover, learned counsel for the parties are ad idem that, in view of the settlement of disputes between the parties, the present petition deserves to be accepted in this context.

In view of above, the instant petition is accepted. Consequently, the impugned FIR No.28 dated 08.04.2021 under Sections 120-B and 420 IPC and

Section 66C of Information Technology Act, 2008, registered at Police Station Dhilwan, District Kapurthala and all other consequential proceedings

arising therefrom are hereby quashed, on the basis of compromise, qua petitioner only.